

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1983
ANSWERED ON:02.12.2002
STATUS OF REGISTRATION APPLICATION OF NCLI
PRABODH PANDA

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government are aware that a Multi-State Cooperative Society must be registered within four months as per provision of Multi-State Cooperative Act, 2002 and the National Cooperative Life Insurance Limited (NCLI) applied for registration to Central Registrar on May 18, 2002;
- (b) if so, the date of registration and registration number of NCLI;
- (c) the current status of NCLI application; and
- (d) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

(a) to (d): Yes, Sir. The promoters of the National Cooperative Life Insurance Limited (NCLI) had submitted a proposal to this Department for registration of the same under the old Multi-State Cooperative Societies Act, 1984 vide their letter dated 18.05.2002. On examination, the proposal was not found in conformity with the provisions of the Act and accordingly the proposal in original was returned to the promoters of the NCLI vide this Department's letter dated 27.08.2002. This was deemed appropriate in view that the new Multi-State Cooperative Societies Act, 2002 was brought into force with effect from 19.08.2002. The promoters of NCLI have re-submitted the proposal vide their letter dated 07.09.2002, which was received in this Department on 21.10.2002. The proposal was again examined and found that the application for registration has not been signed by all the members as required under Section 6 of Multi-State Cooperative Societies Act, 2002. Therefore it cannot be registered as per the provisions of the Act. However, the applicant has been given an opportunity of hearing on 10.12.2002 before the registration is finally rejected.